

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV**

26.

IA 2294/2022IN
C.P. (IB)/529(MB)2021

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 14.11.2022

NAME OF THE PARTIES: Pegasus Assets Reconstruction Pvt. Ltd
Vs
Shri Balaji Entertainments Private Limited

SECTION: 7, 19(2) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Mayur Jugtawat, Ld. Counsel for the RP present. Mr. Rajeev Ravi, Ld. Counsel for Respondent Nos. 1 and 2 presents. None present on behalf of Respondent No. 3 and 4.
2. Counsel for Respondent Nos. 1 and 2 seeks time to file reply. Time granted. R1 and R2 is are directed to file reply within 14 days by duly serving the copy to the other side and file proof of service.
3. R3 filed reply but the same could not filed with the Registry. R3 is directed to file reply with the Registry within two weeks.
4. Counsel for the RP is directed to issue notice to R3 and R4 clearly intimating the next date of hearing.
5. List this matter on **11.01.2023**.

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)